

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.24
C.P. (IB)No.64/BB/2024

IN THE MATTER OF:

M/s. Smartpaddle Technology Pvt. Ltd. ... Petitioner
Vs.
M/s. Krish Fashions Brands Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Priyanka F. Borges

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. It is noticed that in response to the Order dated 27.03.2024, Ld. Counsel for the Petitioner has filed a Memo vide Diary No.2164 dated 05.04.2024 explaining the compliance made as required U/ss.8 & 9 of IBC, 2016; and refers to affidavit U/s.9 (3(b) of the IBC, 2016 filed along with the C.P., at page nos.316 to 318. In this affidavit it is stated that the Corporate Debtor has given a reply dated 10.08.2023 to the Demand Notice, and raised false and frivolous contention to circumvent the instant proceedings.
3. Issue Notice to the Corporate Debtor. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
4. Upon receipt of notice, Respondent is directed to file its reply within two weeks', and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
5. List the case on **25.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)